

O.A.404/91
A

Serial No. of Order	Date of Order	Order with Signature
5	13.8.93	<p>There is no time for the day. Call on 19.8.93 for hearing before the Hon'ble Member(s) sitting as a single judge.</p> <p>Vice-Chairman 13/8 Member(s)</p>
6	19.8.93	<p>Learned counsel for the petitioner Mr. P. V. Ramdas brought to the notice of the Court that all dues and pensionary benefits and all the reliefs sought by the applicant in this application have since been disbursed on 28.1.1990. Learned counsel requested that question of payment of interest to the petitioner may be examined to the extent feasible. No cause has been made out to support or reinforce the question of payment of interest to the petitioner.</p> <p>The petitioner having received all the reliefs sought for by him in this application, the case is not further pressed. The question of payment of interest does not arise. Thus the application has become infructuous and disposed of accordingly.</p> <p>8/8/93 MEMBER (ADMN)</p>